

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.3135 OF 2003  
M.A. No.2732 OF 2003

New Delhi, this the 1st day of January, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

M.L. Mahna, aged 69 years,  
S/o Late Shri Sawan Lal, House No.2, Kiran Vihar,  
Delhi-110092.  
(Group "A") .....Applicant  
(By Advocate : Shri S.P. Chadha)

Versus

1. The Secretary,  
Ministry of Defence,  
Group of India,  
New Delhi-110011.
2. Engineer-in-Chiefs,  
Kashmir House, Army Hqrs.,  
DHQ P.O. Rajaji Marg,  
New Delhi-110011.
3. Chief Administrative Officer &  
Joint Secretary,  
Ministry of Defence,  
New Delhi-110011. .....Respondents

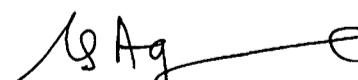
ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

Learned counsel for the applicant states that applicant was a party in Civil Appeal No.7496/1997 before the Apex Court. He further states that the order was passed by the Apex Court in his favour. He would enforce the same in accordance with law. Subject to his right to enforce the said order, he does not press the present Original Application. Allowed as prayed.

2. The present Original Application is dismissed as withdrawn.

  
(R.K. UPADHYAYA)  
ADMINISTRATIVE MEMBER

  
(V.S. AGGARWAL)  
CHAIRMAN

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